

**GOVERNMENT OF MEGHALAYA
LAW (A) DEPARTMENT**

**NOTIFICATION
(ORDERS BY THE GOVERNOR)**

Dated Shillong, the 14th September, 2022.

No.LJ(A)83/2021/178- In exercise of powers conferred under sub-section (3) of Section 24 of the Code of Criminal Procedure Code, 1973, the Governor of Meghalaya is pleased to appoint Miss Tengsime D. Sangma, Advocate as the Public Prosecutor/Govt. Pleader, South Garo Hills District, Baghmara with headquarter at Williamnagar, with immediate effect and until further orders.

This supercedes earlier Notification.

Sd/-

Secretary to the Govt. of Meghalaya
Law Department.

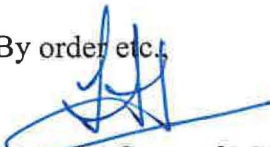
Memo.No.LJ(A)83/2021/178-A

Dated Shillong, the 14th September, 2022.

Copy forwarded to :-

1. The Advocate General, Meghalaya, High Court of Meghalaya, Shillong – 793001.
2. The Director of General of Police, Meghalaya, Shillong.
3. The Deputy Commissioner. South Garo Hills District, Baghmara.
4. The District & Sessions Judge, South Garo Hills District, Baghmara.
5. The Superintendent of Police, South Garo Hills District, Baghmara.
6. The Accountant General (A&E) Meghalaya, Shillong-793001.
7. Miss Tengsime D. Sangma, Advocate, Balsrigittim, Williamnagar, East Garo Hills Meghalaya- 794111. Charge report of assuming charge as Public Prosecutor/ The Govt. Pleader along with contact No. should also be furnished to this Department. This appointment will be reviewed after every 6(six) months.
8. The Secretary, High Court Bar Association, Shillong.
9. The Secretary, Tura Bar Association, Tura.
10. The Director of Printing & Stationery, Meghalaya, Shillong for favour of publication of the notification in the next issue of the Meghalaya Gazette.
11. The Treasury Officer, South Garo Hills District, Baghmara.
12. Law (B) Department
13. DEO, Law Department.
14. Guard File.

By order etc.


Deputy Secretary to the Govt. of Meghalaya
Law(A) Department.